

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-28-2020****Prasad Naik** **Petitioner****V e r s u s****Goa Coastal Zone Management
Authority & anr.** **Respondents**

Mr. Nigel da Costa Frias, Advocate for the Petitioner.

Mr . Deep Shirodkar, Addl. Government Advocate for the Respondent no.1.

Mr. Kashinath Shetye in Person for Respondent no.2.

LD-VC-OCW-36-2020**Rosalina De Souza** **Petitioner****V e r s u s****Goa Coastal Zone Management
Authority & Others.** **Respondents**

Mr. Nigel da Costa Frias, Advocate for the Petitioner,.

Mrs. Sapna Mordekar, Addl. Government Advocate for the Respondent
no.1.**CORAM: DAMA SESHADRI NAIDU, J.****DATE: 23rd JULY, 2020.****ORDER:**

The learned Additional Government Advocate points out that the review petition does not contain the Government's name though it was the

third respondent in the original petition. The petitioner's counsel seeks the Court's leave to rectify the mistake which he terms as an oversight. Leave granted. The petitioner's counsel will rectify the mistake and carry out the amendment.

2. Heard extensively.
3. Post the matter on 27/7/2020.

DAMA SESHADRI NAIDU, J.

AP/-